BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO- 1334/ 2024

IN THE MATTER OF:

Manish Kumar ..Applicant

Versus

State of U.P. & Ors. .....Respondent (s)

REPLY BY DISTRICT MAGISTRATE, MIRZAPUR IN COMPLIANCE TO THE ORDER DATED 28.05.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 1334 OF 2024 IN THE MATTER OF MANISH KUMAR VERSUS STATE OF UP & ORS.

I, Pawan Kumar Gangwar S/o Shri Late J. C. Gangwar, aged about 51 years, presently posted as District Magistrate, Mirzapur, do hereby solemnly affirm and state on oath as under:

I say that I am the District Magistrate of the Respondent in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.

That vide this present original application the applicant has raised a grievance that Mauza Zafripur Bhagauti Dei is adjacent to the village and near the hill area here at M/s Divyansh Construction Company is carrying out its mining activities in Araji . No.703, Bhagauti Dei, Mauza Zafripur Tehsil Chunar, District Mirzapur in a total area of 2.5 acres by using blasting

method and it has also cut large number of trees in the area concerned and thereby caused huge damage to the environment.

3. That vide its order dated 19.12.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) has constituted the joint committee comprising UPPCB and District Magistrate, Mirzapur with direction to examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report.

4. That in compliance to the above mentioned direction a joint committee report has been filed on 22.02.2025 for consideration of this Hon'ble Tribunal. Upon considering the joint committee report this Hon'ble Tribunal vide its order dated 28.05.2025 has passed the following directions:

> *"...6. In such circumstances, we deem it proper to implead the following parties formally in this OA:*
>
> *I. The State of U.P through the Secretary, Environment.*
>
> *II. District Magistrate, Mirzapur*
>
> *III. State Environmental Impact Assessment Authority, U.P.*
>
> *IV. Uttar Pradesh Pollution Control Board through the Member Secretary*
>
> *V. M/s Divyansh Construction Company through the proprietor Smt. Kiran Singh, R/o Gayatri, Pandeypur, District Varanasi.*
>
> *7. *****
>
> *8. Meanwhile, SEIAA, UP will examine if the project proponent is complying with the conditions of the EC and submit a report before the Tribunal within six weeks. The UPPCB will also submit a fresh report disclosing the final order passed in the proceedings for the imposition of EC. The District Magistrate is also directed to file a report disclosing as to how the project*

proponent is operating the mines without having the CTO and if he is violating the EC condition and not following the norms..."

5. As per the Joint Committee Report dated 22.02.2025, a fact came into light that above concerned mining lease has not obtained Valid CTO (Consent to operate) issued by Uttar Pradesh Pollution Control Board.

6. Accordingly show cause notice has been issued to above concerned Mining lease by Uttar Pradesh Pollution Control Board, (UPPCB) letter dated 21.02.2025.

7. In pursuance to representation letter dated 30.05.2025 submitted by PP of above mining lease against show cause notice dated 21.02.2025, UPPCB officials have visited the mining lease in question on dated 10.06.2025 for verification.

8. Accordingly, Show cause notice dated 21.02.2025 issued to above mining lease has been revoked with imposition of Environmental Compensation (EC) for defaulter periods of 179 days amounting Rs. 17,90,000/- by UPPCB vide ref. No. H30007/C-2/Vayu-582/25 dated 09.07.2025.

A true copy of letter dated 09.07.2025 is being annexed herewith and marked as **Annexure No.1**.

9. That, Project Proponent in question vide its letter dated 02.08.2025 has informed that Environmental Compensation (EC) amounting Rs. 17,90,000/-imposed by UPPCB has been deposited.

A copy of letter dated 02.08.2025 is being annexed herewith and marked as **annexure No.2.**

10. Also, above Concerned mining lease , i.e. M/s Divyansh Construction Company Gata No.703, village-Bhagauti Dei, Tehsil-Chunar, District-Mirzapur, has obtained valid Consent to Operate (CTO) for Production of Building Stone (Sand Stone) @ 30,300 Cubic Meters/year issued from UPPCB vide Ref. no.241490/UPPCB/Sonbhadra (UPPCBRO) /CTO/both/MIRZAPUR/2025 dated 10.07.2025, valid upto 31.12.2029.

11. A copy of CTO dated 10.07.2025 is being annexed herewith and marked as **Annexure No.3.**

12. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.

13. That the present affidavit on behalf of the District Magistrate, Mirzapur is submitted before this Hon'ble Tribunal for kind perusal and consideration.

DEPONENT

VERIFICATION:

Verified at Mirzapur on this the 6th day of September, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010
Phone: 2720831, 2720828 Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं0 43000/7 /सी-2/वायु-582/25 दिनांक 9-7-25

सेवा में,

पंजीकृत

मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी,
प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट,
आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार,
जनपद-मीरजापुर।

विषयः मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर (क्षेत्रफल 1.6116 हेक्टेयर (3.99 एकड) को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेप किए जाने के संबंध में।

महोदय,

कृपया उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी सं0-703, (क्र0सं0-4), क्षेत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर को राज्य बोर्ड के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31-ए के अन्तर्गत कारण बताओ नोटिस एवं खनन परियोजना पर दिनांक-08.08.2022 से दिनांक-14.02.2025 के मध्य की अवधि अर्थात कुल 922 दिनों की अवधि हेतु रू0 10,000/- प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- (रू0 बानबे लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस का संदर्भ ग्रहण करें।

उक्त के अनुक्रम में क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 के साथ संलग्न निरीक्षण आख्या दिनांक 10.06.2025 के अनुसार खनन परियोजना द्वारा क्षेत्रीय कार्यालय में प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनांक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन पट्टा क्षेत्र में परिवहन प्रपत्र ई- एम०एम०-11 जनित किया गया है, जिसके अनुसार स्वीकृत खनन पटटे में दिनांक-04.03.2023 से दिनांक 29.10.2024 के मध्य कुल 179 दिनों का परिवहन प्रपत्र ई एम0एम0-11 जनित है। खनन परियोजना द्वारा प्रेषित प्रत्यावेदन दिनांक 30.05.2025 के साथ खनन परियोजना को निर्गत पर्यावरणीय स्वीकृति दिनाक 08.08.2022 में अधिरोपित शर्तों की अनुपालन आख्या फोटोग्राफ सहित एवं शपथ-पत्र दिनाक-30.05.2025 प्रस्तुत किया गया है।

खनन परियोजना पर बोर्ड मुख्यालय के पत्रांक एच 24465/सी-2/ वायु-582/25/दिनांक 21.02.2025 के द्वारा निर्गत कारण बताओ नोटिस एवं उद्योग के विरूद्ध 922 दिनों की डिफाल्टर अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाईडलाइन के अनुसार रू0 10,000/-प्रतिदिन की दर से कुल धनराशि रू0 92,20,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये के सम्बन्ध में उद्योग द्वारा प्रस्तुत प्रत्यावेदन दिनांक 30.04.2025 एवं दिनाक-30.05.2025 के साथ संलग्न खनन परियोजना को जिला प्रशासन द्वारा निर्गत खनन पट्टे के संचालन दिनों के सम्बन्ध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/ खनिज/ 2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार स्वीकृत खनन क्षेत्र में परिवहन प्रपत्र ई एम०एम०-11 जनित किया गया है, के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम०एम०-11 जनित है।

उक्त खनन परियोजना का संचालन राज्य बोर्ड से बिना सहमति (जल एवं वायु) प्राप्त किये एवं पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का उल्लंघन कर खनन कार्य किये जाने के दृष्टिगत अधिरोपित पर्यावरणीय क्षतिपूर्ति के संबंध में खनन विभाग मीरजापुर से निर्गत पत्र संख्या-578/एम०एम०सी०-30/खनिज/2024-25 दिनांक-25.04.2025 के द्वारा विभागीय पोर्टल upmines.upsdc.gov.in पर प्रदर्शित विवरण के अनुसार दिनांक 04.03.2023 से दिनांक 29.10.2024 के मध्य परिवहन प्रपत्र के आधार पर कुल 179 दिनों का परिवहन प्रपत्र ई एम0एम0-11 जनित है। उक्त के आधार पर कुल ~~179~~ दिनों की डिफाल्टर अवधि में पर्यावरणीय क्षतिपूर्ति की गणना निम्नानुसार हैः-

NOTARY ... GOVT. OF INDIA

Environmental compensation (EC)= PI x N x R x S x LF

Where, EC = Pullution Index (PI)xNos. of days from which the non compliance has been observed (N)x Factor in rupees (R)x Factor for scale of operation (S)x Location Factor(LF)

PI=80	80 for red category unit, 50 for orange category unit, 30 for green category unit
N=179	Nos. of days from which the non compliance has been observed.
R=250	Factor in rupees
S=0.5	Factor for scale of operation=0.5 as unit is covered in small category, 1.0 medium scale unit, 1.5 for large scale unit
LF=1.0	Location factor 1.25 for population 1 to <5, 1.5 for population 5 to <10, 2.0 for 10 lacs and above. LF will be 1.0 in case unit is located > 10 KM from muncipal boundary (This sand mining project is being operated in rural area hence **LF is 1.0 considered**)
Therefore Environmental compensation (EC) = PI x N x R x S x LF = 80 x 179x 250 x 0.5 x 1.0 = 17,90,000.00 Total Rs. Seventeen Lacs Ninety thousand only.	

उपरोक्तानुसार खनन परियोजना को पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का समयबद्ध अनुपालन किये जाने की विशिष्ट शर्त एवं अन्य समान्य शर्तों के साथ खनन परियोजना को बोर्ड मुख्यालय के पत्र दिनांक 21.02.2025 द्वारा जारी कारण बताओ नोटिस को निक्षेप किये जाने एवं परियोजना पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु की संस्तुति क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 11.06.2025 द्वारा की गयी है।

अतः क्षेत्रीय अधिकारी, सोनभद्र द्वारा प्रेषित आख्या एव संस्तुति के दृष्टिगत सक्षम स्तर से अनुमोदनोपरान्त परियोजना पर 179 दिनों की डिफाल्टर अवधि हेत रू0 17,90,000/- (रू0 सत्रह लाख नब्बे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए परियोजना को जारी कारण बताओ नोटिस दिनांक 21.02.2025 को निम्नलिखित शर्तों के साथ सशर्त निक्षेपित किया जाता है:-

1. खनन परियोजना द्वारा राज्य पर्यावरण प्रभाव आँकलन प्राधिकरण, लखनऊ से जारी पर्यावरणीय स्वीकृति में अधिरोपित शर्तों का पूर्ण अनुपालन किया जाये तथा प्रत्येक छः माह में अनुपालन आख्या राज्य बोर्ड को प्रेषित किया जाये।
2. खनन परियोजना द्वारा हॉल रोड, लोडिंग एवं अनलोडिंग प्वाइण्ट पर समय-समय पर जल का छिड़काव किया जाये, जिससे डस्ट न उड़े।
3. खनन परियोजना द्वारा ब्लास्टिंग का कार्य केवल दिन के समय में ही किया जाये तथा ब्लास्टिंग प्रक्रिया के फलस्वरूप इम्पैक्ट जोन एवं बफर जोन का ध्वनि अनुश्रवण कराकर त्रैमासिक रूप से आख्या राज्य बोर्ड को प्रेषित की जाये।
4. खनन परियोजना द्वारा केवल पी0यू0सी0 प्राप्त मोटर वाहनों का ही प्रयोग किया जाये। मोटर वाहनों से डोलो स्टोन के ढुलाई मैटेरियल्स के ऊपर तिरपाल से ढककर ही किया जाये तथा मोटर वाहनों की ओवर लोडिंग न की जाये।
5. उक्त खनन परियोजना द्वारा स्टोन माइन्स में रिजेक्ट/टॉप स्वायल आदि बाहर डम्प न किया जाये। माईनिंग से जनित रिजेट/टॉप स्वायल का भण्डारण चिन्हित स्थल पर ही किया जाये तथा चिन्हित स्थल का जियो-कोओर्डिनेट्स राज्य बोर्ड को प्रेषित किया जाये।
6. खनन परियोजना द्वारा ब्लास्टिंग के प्रभाव क्षेत्र का आंकलन कर राज्य बोर्ड को सूचित किया जाये। प्रभाव क्षेत्र के अन्तर्गत यदि संवेदनशील क्षेत्र, यथा-आबादी, स्कूल, सार्वजनिक स्थल, आच्छादित हो तो उक्त से राज्य बोर्ड को तत्काल सूचित किया जाये।
7. खनन परियोजना द्वारा पर्यावरण राहत कोश बनाया जाये, जिससे आपदा के समय जन मानस को राहत प्रदान की जा सके।
8. खनन पट्टे को निर्गत पट्टे का सीमांकन चिन्हित कर पिलर लगाने एवं खनन परियोजना के चारों ओर फेन्सिंग का कार्य 15 दिन के अन्दर पूर्ण किया जाना सुनिश्चित करें।
9. खनन परियोजना में अधिक से अधिक वृक्षारोपण किया जाये।
10. खनन परियोजना द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/मा0 एन0जी0टी0/ओवर साईट कमेटी/अन्य मा0 न्यायालये द्वारा समय-समय पर जारी निर्देशों का अक्षरशः अनुपालन किया जाये।
11. खनन परियोजना द्वारा मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-1334/2024 मनीष कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य में विचाराधीन है। उक्त वाद में मा0 राष्ट्रीय हरित अधिकरण द्वारा जो भी निर्णय दिया जाता है का खनन परियोजना द्वारा अक्षरशः अनुपालन किया जाये।

12. खनन परियोजना द्वारा प्रत्यावेदन दिनांक 30.05.2025 के साथ प्रस्तुत शपथ-पत्र दिनांक 30.05.2025 का अक्षरशः अनुपालन सुनिश्चित किया जाये।
13. उद्योग मैसर्स दिव्यांश कन्स्ट्रक्शन कम्पनी, प्रो0 श्रीमती किरन सिंह (बिल्डिंग स्टोन/सैण्ड स्टोन) माइनिंग प्रोजेक्ट, आराजी स0-703, (क्र0स0-4), क्षत्रफल-1.0100 हेक्टेयर, ग्राम-भगौतीदेई, तहसील-चुनार जनपद-मिर्जापुर में (क्षेत्रफल 1.616 हेक्टेयर (3.99 एकड) पर बोर्ड द्वारा उल्लंघन अवधि हेतु पर्यावरणीय क्षतिपूर्ति धनराशि रू0 17,90,000/-(रू0 सत्रह लाख नब्बे हजार मात्र) अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि उक्त पर्यावरणीय क्षतिपूर्ति की धनराशि विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जायः-

Payment Gateway- **http://erp.eshiksa.net/DirectFeesv3/UPPCB**
Nature of Pollution-Air Pollution
EC imposed in Compliance-UPPCB Order

नोट करें कि बोर्ड निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए। भविष्य में निरीक्षण के दौरान अनुपालन न पाए जाने पर उद्योग के विरूद्ध पुनः कार्यवाही प्रारम्भ कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उसके संचालन हेतु उत्तरदायी पदाधिकारियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।
Digitally signed by ATULESH YADAV
Date: 09-07-2025 12:04:11
मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपिः- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. जिलाधिकारी, मीरजापुर।
2. वरिष्ठ पुलिस अधीक्षक, मीरजापुर।
3. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, मीरजापुर।
4. अधिशासी अभियन्ता, उ0प्र0 जल निगम (ग्रामीण), मीरजापुर।
5. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ कि इकाई का निरीक्षण कर एक माह के भीतर उपरोक्त वर्णित शर्तों की अनुपालन आख्या प्रेषित करना सुनिश्चित करें।

NOTARY ... GOVT. OF INDIA

04/08/2025

Divyansh Construction Company

'AA' Class Govt Contractor

SA. 2/41-C-1, Gayatri Nagar, Pandeypur, Varanasi Mob.: 9415221918, 9415679264

REF. दिव्यांश/C.T.O/08-2025 DATE 02.08.2025

सेवा में
जिलाधिकारी महोदय
मीरजापुर (उ० प्र०)

महोदय,

विषय: C.T.O. जारी होने की सूचना

सादर अवगत कराना है कि मेरे फर्म दिव्यांश कन्स्ट्रक्शन कम्पनी के नाम से गाटा सं० 703 क्षेत्रफल 1.01 हेक्टेयर का खनन पट्टा ग्राम भगौतीडीह, चुनार मीरजापुर के नाम से आवंटित है। C.T.O. न होने के कारण उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 21.02.2025 को कारण बताओ नोटिस जारी हुआ था। मेरे प्रत्यावेदन के पश्चात बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति ₹ 17.95 लाख (₹ सत्रह लाख नब्बे हजार मात्र) आधिरोपित किया गया, जिसको मेरे द्वारा दिनांक 10.07.2025 को आर०टी० जी०एस० के माध्यम से जमा कर दिया गया है। उसके जमा होने के पश्चात उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा C.T.O. जारी हो चुका है जिसकी वैधता दिनांक 10.07.2025 से दिनांक 31/12/2029 तक है। जिसकी छाया-प्रति अवलोकनार्थ संलग्न है।

अतः आपसे सादर निवेदन है कि अग्रिम कार्यवाही करने की कृपा करें।

प्रति- खान अधिकारी महोदय मीरजापुर
- क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड सोनभद्र

भवदीय
(दिव्यांश कन्स्ट्रक्शन कम्पनी)
प्रो० श्रीमती किरन सिंह
मो० - 9415221918

C.O. 6/8/25

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED **Application Id : 32144602**

241490/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2025 **Date: 10/07/2025**

To,
M/s
Ms Divyansh Construction Company
Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur,231301

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Ms Divyansh Construction Company** located at **Area 1.01ha, Gata 703, Bhagautidei, Chunar, Mirzapur,231301**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Ms Divyansh Construction Company **granted for the period from 10/07/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	30300	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for production of Building Stone (Sand Stone)- 30300 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Araji/Gata no.- 703, Sl. No. 04, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.
2. The unit shall deposit the amount of Environmental Compensation of Rs.17.90 Crore imposed by UPPCB vide letter No. H30007/C-2/Vayu-582/25 dated 09-07-2025 within stipulated time.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC identification no. EC22B001UP188911 Dated- 08.08.2022 and submit its compliance report to UPPCB.
4. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
5. The proponent shall submitted compliance report of condition imposed in EC within every six month.
6. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
7. The proponent shall establish Water sprinkling arrangement for dust suppression.
8. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
9. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
10. If the lease agreement/Environmental Clearance expires prior to 31.12.2029, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease/ Environmental Clearance.
11. This CTO will be co-terminus with the validity of the lease period mentioned in the Lol or co-terminus with the validity of current mine plan whichever is earlier, after this period the CTO will automatically become null and void.
12. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
13. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
14. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
15. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
16. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
17. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
18. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
19. The dust suppression measures like water spraying will be done on the haul roads and working areas.
20. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
21. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
22. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protectionand safe guard of environment from time to time.
23. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
24. Consent fees if revised, shall be payable by industry from the date of its applicability.

25. Industry shall comply with the relevant provisions of Environmental Laws.
26. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2025.08.01 17:37:01 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis to Head Office.

ATULESH YADAV Digitally signed by ATULESH YADAV Date: 2025.08.01 17:37:08 +05'30'

Chief Environmental Officer (circle-2)

NOTARY GOVT. OF INDIA

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

NOTARY ... COMMISSIONER ... GOVT. OF INDIA